

**THE HIGH COURT OF JUDICATURE AT BOMBAY  
ORDINARY ORIGINAL CIVIL JURISDICTION  
COMPANY PETITION NO 28 OF 2012**

In the matter of Companies Act,  
I of 1956;

And

In the matter of Zenith Infotech Limited (In  
Liquidation)

SALE NOTICE

Pursuant to the orders of the Hon'ble High Court, Bombay dated 27.06.2018 passed on OLR. No.106 of 2018 in the matter of Zenith Infotech Limited (In Liquidation), offers are invited in sealed cover from the intending purchasers along with a Bank Draft / Pay Order towards EMD drawn in favour of the "Official Liquidator, High Court, Bombay" payable at Mumbai for the purchase of the immovable and movable assets (as per the valuer's inventory) "as is where is and whatever there is basis" as per details given below :-

Lot No	Particulars of property	Description of Property	Date of Inspection	E.M.D.
1	Zenith House, 30 MIDC Central Road, Andheri (East), Mumbai 400 093	<p><b><u>Immovable Assets</u></b> I.Plot Area 1000 Sq.Mt i. Total Built up area (Ground and Plinth upto third floor) :-1842.40 Sq.Mt ii. Basement Area :- 960.88 Sq.Mt</p> <hr/> <p>Total Built up Areas:- 2803.28 Sq.Mt</p> <p><b><u>Movables</u></b> ( as per inventory )</p>	<b>11.09.2018 between 11.00am to 3.00pm</b>	<p><b>Reserve Price: None</b></p> <p><b>EMD: 25% of the offer price.</b></p>
2	005, Gr. Floor, Multi story Building, Seepz, Andheri (E), Mumbai	<p><b><u>Immovable Assets</u></b> Total Carpet area :- 5705.42 Sq.Fts</p>	<b>12.09.2018 between 11.00am to 3.00pm</b>	<p><b>Reserve Price: None</b></p> <p><b>EMD: 25% of the offer price.</b></p>

The sealed cover shall be superscribed with the words “Offer for the immoveable and movable property of Zenith Infotech Limited (In Liquidation)” alongwith the address of the property. Such offer should reach the Official Liquidator High Court, Bombay at 5<sup>th</sup> Floor, Bank of India Building, M. G. Road, Fort, Mumbai – 400023 latest by **03.10.2018** till 4 p.m. All the offers will be opened on **10.10.2018** at 3 p.m. before the Hon’ble Company Judge, High Court, Bombay when the offeror either by self or through an authorized representative will be permitted to attend and participate in auction sale. The tenderors would be given an opportunity to have inter-se bidding among themselves to improve the offers / tenders. The Ex - directors, and the petitioner may also attend the sale proceedings, if they so desire for which, no separate notices will be issued. No offeror will be allowed to bid in the auction in the name of nominee / nominees.

The sale is subject to confirmation by the Hon’ble High Court, Bombay. In case of unsuccessful bidders, the Earnest Money Deposit will be refunded without any interest by cheque within a period of one month from the last date of receipt of tenders or within such time as the Hon’ble High Court, Bombay may direct.

This sale notice would be available on the websites of the Ministry of Corporate Affairs i.e. [www.companyliquidator.gov.in](http://www.companyliquidator.gov.in), [www.mca.gov.in](http://www.mca.gov.in), [www.officialliquidatormumbai.com](http://www.officialliquidatormumbai.com) and also on the Website of the Hon’ble High Court, Bombay [i.e.www.bombayhighcourt.nic.in](http://www.bombayhighcourt.nic.in).

The terms and conditions of sale of the immovable & movable assets along with valuer’s inventory can be obtained from the office of the undersigned during office hours on payment of Rs. 2000/-.

Dated this 6<sup>th</sup> day of September, 2018

Sd/-  
(P. Atchuta Ramaiah)  
Official Liquidator,  
High Court, Bombay.  
5<sup>th</sup> Floor, Bank of India Building,  
Mahatma Gandhi Road, Fort,  
Mumbai – 400023  
Tel: - 22675008, 22670024